

में दर्ज है और यह तिथि 9 अप्रैल 1905 की बजाय 19 मार्च 1907 लिखाई गई है ;

(ब) यदि हां तो क्या इस मूठ कथन के सम्बन्ध में कोई कार्यवाही की गई है ; और

(ग) यदि हां तो क्या और यदि नहीं तो उसके क्या कारण हैं ?

मूठ-कार्य बंसी (बी बसवतराव चव्हाण) :
(क) से (ग). राष्ट्रपति को इस घाशय का आरोप लगाने वाले कुछ अभ्यावेदन प्राप्त हुए थे कि मध्य प्रदेश उच्च न्यायालय के मुख्य न्यायाधीश ने जन्म तिथि ठीक नहीं लिखाई थी। इनके प्राप्त होने पर इस मामले पर उन्होंने भारत के मुख्य न्यायाधीश केसाव परामर्श करके संविधान के अनुच्छेद 217 के अनुसार निर्णय लिया। राष्ट्रपति का निर्णय मध्य प्रदेश उच्च न्यायालय के मुख्य न्यायाधीश की जन्म तिथि 19 मार्च 1907 मान लेने का है।

Police verification for appointments in Public Undertakings

582. Shri C. K. Chakrapani:
Shri P. Gopalan:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Police verification for appointment and after appointment is still continuing in the following public sector undertakings;

- (i) Hindustan Steel Ltd.
- (ii) Hindustan Machine Tools.
- (iii) Heavy Electricals Bhopal; and
- (iv) F.A.C.T., Alwaye.

(b) if so, the total number of persons who failed to maintain their jobs during the last five years;

(c) the number of persons that have been sent out after serving for more than six months during this period in these undertakings;

(d) whether it is a fact that in some States the system of police verification has been abolished, if so, the names of the States,

(e) whether the Central Government propose to abolish this system; and

(f) if not, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Chasam Shukla): (a) The scheme of verification of character and antecedent of candidates before employment under the Central Government has been introduced to enable the appointing authority to satisfy itself that the candidate is suitable in all respects for such employment. This scheme has been adopted by a number of Public Sector Undertakings including those mentioned in part (a) of the question.

(b) and (c). This information will be collected and placed on the Table of the House as soon as possible.

(d) The Government of India have no information, as this falls within the purview of State Governments.

(e) and (f). There is no proposal under consideration for abolishing this system for the reasons stated in reply to part (a) of the question.

U.F.S.C Examination in Regional Languages

583. Shri Dhuleshwar Meena:
Shri Ramachandra Ulka:
Shri Khagespathi Pradhani:
Shri Heerji Bhai:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 59 on the 2nd November, 1966 and state:

(a) whether the Union Public Service Commission has since finalised the formula for holding the Central Services Examinations in all the fourteen languages; and

(b) if so, the salient features thereof?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Not yet, Sir.

(b) Does not arise.

Payment of Bonus Act, 1965

584. Shri Khagapathi Pradhani:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Hirji Bhai:

Will the Minister of Labour and Rehabilitation be pleased to refer to the reply given to Starred Question No. 3.0 on the 16th November, 1966 regarding Payment of Bonus Act, 1965 and state:

(a) whether the Bipartite Committee held its meeting in January, 1967;

(b) if so, the subjects discussed thereat; and

(c) the decision taken by Government thereon?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) Yes, Sir.

(b) The Committee considered various proposals for the amendment of the Payment of Bonus Act, 1965 put forward before the Standing Labour Committee at its meeting held on 26th October, 1966.

(c) No agreement could be reached between the employers' and workers' representative on any of the proposals. The matter will be placed before the Standing Labour Committee at its next session which is proposed to be held on 10th May, 1967.

Attempt on the Life of Kashmir Chief Minister

585. Shri Khagapathi Pradhani:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Hirji Bhai:

Will the Minister of Home Affairs be pleased to refer to the reply given

to Starred Question No. 325 on the 16th November, 1966 and state:

(a) whether the investigations regarding the blast of the hand grenade which was fired over the Chief Minister of Kashmir have since been completed; and

(b) if so, the main features thereof?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) No, Sir

(b) Does not arise.

Wage Board for Film Industry

586. Shri Khagapathi Pradhani:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Hirji Bhai:

Will the Minister of Labour and Rehabilitation be pleased to refer to the reply given to Starred Question No 328 on the 16th November, 1966 and state:

(a) whether the proposal to set up a Wage Board for the film industry has since been considered; and

(b) if so, the details thereof?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) Yes, Sir.

(b) The composition and the terms of reference of Wage Board are being finalised.

Employment Insurance, Retirement and Family Pension Scheme for Labourers

587. Shri Khagapathi Pradhani:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Hirji Bhai:

Will the Minister of Labour and Rehabilitation be pleased to refer to the reply given to Starred Question